## IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI SPECIAL BENCH

CP/CA. No. 136(ND)/2016

IN THE MATTER OF:

M/s Peacock Group Inc. & Anr.

APPLICANT / PETITIONER

Vs.

M/s Direct Resource India Pvt. Ltd. & Ors.

RESPONDENT

SECTION:

Under Section 241/242, 244 & 59

Order delivered on 13.09.2017

Coram:

R. VARADHARAJAN HON'BLE MEMBER (JUDICIAL)

DEEPA KRISHAN HON'BLE MEMBER (TECHNICAL)

For the APPLICANT / PETITIONER

:- Mr. Saurabh Kalia, Advocate Mr. Palash Aggarwal, Advocate Ms. Samridhi Gogia, Advocate

For the RESPONDENT No. 2

:- Mr. C. S. Yadav, Advocate Mr. Captain P. Chopra

## ORDER

Learned Counsel for the parties are present and represents that the matter is part heard before the Hon'ble Principal Bench and in view of the same, the hearing may be deferred today. Let the matter be placed before the Hon'ble Principal Bench on 28th September 2017.

(DEEPA KRISHAN)

MEMBER (TECHNICAL)

(R. VARADHARAJAN) MEMBER (JUDICIAL)